



The
Bombay Government Gazette
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Separate pricing is given to this Part in order that it may be filed as a separate compilation.

PART IV-A.

Rules and Orders (other than those published in Parts I and I-A)
made by the Government of Bombay under the Acts
of Parliament and the Central Acts.

POLITICAL AND SERVICES DEPARTMENT.

Bombay Castle, 1st March 1949.

No. 4384/46-F-I.—In exercise of the powers conferred by section 4 of the Extra-Provincial Jurisdiction Act, 1947 (XLII of 1947), read with notification No. 45-P, dated 1st March 1949, of the Government of India, in the Ministry of States, the Government of Bombay is pleased to order that the Kolhapur State Constitution Act, 1947, shall stand repealed with effect from 1st March 1949.

No. 4384/46-F-II.—In exercise of the powers conferred by section 4 of the Extra-Provincial Jurisdiction Act, 1947 (XLVII of 1947), read with Notification No. 45-P, dated 1st March 1949, of the Government of India, in the Ministry of States, the Government of Bombay is pleased to make the following order, namely :—

1. *Short title, application and commencement.*—(1) The order may be called the Administration of the Kolhapur State Order.

(2) It shall apply to the Kolhapur State inclusive of the Jahgirs.

(3) It shall come into force on the 1st day of March 1949.

2. *Interpretation.*—(1) In this Order, unless there is anything repugnant in the subject or the context, the appointed day as used in this Order shall mean the 1st day of March 1949.

(2) The Bombay General Clauses Act, 1904 (Bom. I of 1904), applies for the interpretation of this Order, as it applies for the interpretation of a Bombay Act.

3. *The Executive Authority in the State.*—(1) The Provincial Government shall appoint an Officer to be designated as the Chief Administrator who shall, subject to the provisions of this Order and subject also to the general supervision and control of the Provincial Government, be in charge of the executive administration of the Kolhapur State.

(2) The Provincial Government may also appoint one or more Administrators for the whole or part of the State.

(3) The Administrator shall be subordinate to the Chief Administrator having jurisdiction over the area for which he is appointed and shall exercise such powers and perform such duties as may be assigned to him by the Chief Administrator.

(4) *Provincial Government to exercise powers of Ruler.*—All powers that were exercised by the Ruler of the State under any Law, or in his capacity as the Ruler, immediately before the appointed day, shall be exercised by the Provincial Government or any Officer specially empowered in this behalf by the Provincial Government.

4. *The High Court.*—(1) The High Court shall have in respect of the State all such original, appellate and other jurisdiction and also superintendence and administrative control over all subordinate Courts in the State as under any law in force immediately before the appointed day, was or is exercisable in respect of the State by any Court exercising jurisdiction and control similar to that exercised by the High Court in the Province of Bombay. Any reference to the High Court in the Laws applied or continued in force in the State shall be construed as a reference to the High Court.

(2) Any Court which immediately before the appointed day exercised any original, appellate and other jurisdiction and control in the State similar to that exercised by the High Court in the Province of Bombay, such jurisdiction and control from the appointed day, and all cases, suits, appeals and other proceedings pending in that Court shall from such day be deemed to have been transferred to the High Court. The High Court shall dispose of all such cases, suits, appeals and other proceedings in accordance with the law applied or continued in force as if all such cases, suits, appeals and other proceedings were instituted before it.

(3) Notwithstanding anything contained in this order, the law in force immediately before the appointed day, with respect to practice and procedure in any Court which exercised jurisdiction and control similar to that exercised by the High Court in respect of the State shall with necessary modifications apply in relation to the High Court and accordingly that High Court shall have all such powers to make rules and orders with respect to practice and procedure as were immediately before the appointed day exercisable by the Court which exercised jurisdiction and control before the appointed day in respect of the State.

5. *Heads of Departments.*—Subject to provisions of this order and subject also to the laws that are applied or continued in force, all the Heads of Departments of the Provincial Government shall exercise the same powers, functions and jurisdiction in the State, which they for the time being exercised in the Province of Bombay or which may be conferred and imposed on or assigned to them by the Provincial Government for the purpose of this Order.

Explanation.—In this paragraph the expression "Heads of Departments" means:

- Conservator of Forests,
- Chief Engineer,
- Commissioner of Excise,

Consulting Public Health Engineer to Government,
 Director of Agriculture,
 Director of Agricultural Engineering,
 Director of Industries,
 Director of Public Health,
 Director of Public Instruction,
 Director of Animal Husbandry and Veterinary Sciences,
 Inspector General of Police,
 Inspector General of Prisons,
 Inspector General of Registration,
 Registrar of Co-operative Societies,
 Settlement Commissioner and Director of Land Records,
 Surgeon General with the Government of Bombay,
 Consulting Surveyor to Government,
 Superintendent, Government Printing and Stationery,

and any other officer who may be declared as such by the Provincial Government.

6. *Transitory Provision.*—Subject to the provisions of this Order and subject also to any notification or Order that may be issued under the laws applied or continued in force, every person who immediately before the appointed day, was exercising lawful functions in the State shall continue to exercise those functions until his appointment is determined, subject to the orders of the Provincial Government, by the Chief Administrator for the State.

7. *Construction of Laws.*—For the purpose of facilitating the application of any of the provisions of Law, applied or continued in the State, any court of authority may construe the same and any notifications, orders, schemes, rules, forms or bye-laws thereunder, with such alterations, not affecting the substance as may be necessary or proper to adapt them to the matter before the Court or the authority.

8. *Bar of suits or other legal proceedings.*—No suit, prosecution, or other legal proceeding shall lie against the Provincial Government or any Officer or servant of the Provincial Government, or any authority subordinate to it in respect of anything done in good faith, or purporting to be done under this Order.

Order.

No. 4384/46-F-III.—In exercise of the powers conferred by section 4 of the Extra-Provincial Jurisdiction Act, 1947 (XLVII of 1947), read with Notification No. 45-P, dated the 1st March 1949, of the Government of India, in the Ministry of States, the Government of Bombay is pleased to make the following order, namely :—

1. *Short title, application and commencement.*—(1) This Order may be called the Kolhapur State (Application of Laws) Order, 1949.

(2) It shall apply to the Kolhapur State inclusive of the Jahgirs within the limits of the said State.

(3) It shall come into force on the 1st March 1949.

2. *Interpretation.*—(1) Unless there is anything repugnant in the subject or context—

(a) *Appointed day* means the first day of March 1949.

(b) *Kolhapur State* shall mean the Kolhapur State inclusive of the Jahgirs within the limits of the said State.

(c) *Schedule* means the schedule hereto annexed.

(2) The Bombay General Clauses Act, 1901 (Bom. I of 1904) applies for the interpretation of this Order as it applies for the interpretation of a Bombay Act.

3. *Application of enactments to Kolhapur State.*—(1) All enactments specified in Parts I and II of the schedule and all notifications, orders, schemes, rules and by-laws issued, made or prescribed under such enactments and in force in the Province of Bombay immediately before the coming into force of this Order shall extend to and be in force in the Kolhapur State subject to any amendments to which the said enactments are for the time being generally subject in the Province of Bombay.

(2) All references to the Province of Bombay in the said enactments, notifications, orders, schemes, rules and by-laws shall be construed as including references to the Province of Bombay and the Kolhapur State.

4. *Commencement of enactments in Kolhapur State.*—Notwithstanding anything in the said enactments defining the extent of and appointing the date for commencement, the said enactments except where expressly provided shall apply to the Kolhapur State, and shall be deemed to have come into force in the case of enactments specified in Part I of the said Schedule on the date on which this Order comes into force and in the case of enactments specified in Part II of the said Schedule on the 1st May 1949.

5. *Repeal of enactments in force in the Kolhapur State.*—Save as expressly provided in this Order, all enactments in force in the Kolhapur State or part thereof and corresponding to the enactments in force in the Province of Bombay and extended to the Kolhapur State under paragraph 3 and all other enactments, notifications, schemes, rules, by-laws, vat-hukums and all orders by whatever name or description called under any enactment or having the force of law immediately before the appointed day shall stand repealed:

Provided that the repeal by this Order of any such enactments, notifications, schemes, rules, by laws, or vat-hukums or orders shall not affect the validity, invalidity, effect, or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted or the proof of any past act or thing;

Nor shall the repeal by this order of any enactment, notification, scheme, rule, by-law, vat-hukum or order, affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, in so far as the same respectively is not in any way inconsistent with any of the enactments extended under paragraph 3 of this Order, notwithstanding that the same respectively may have been in any manner assumed, recognized or derived by, in or from any enactment hereby repealed;

Nor shall the repeal by this order of any enactment, notification, scheme, rule, by-law, vat-hukum or order revive or restore any jurisdiction, office, custom,

liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force immediately before the date on which this order comes into force.

6. *Saving of local authorities, Courts, Tribunals, etc.*—Any local authority or any Court, Tribunal, authority, officer or official body, constituted or appointed, or any society, institution or association, whether incorporated or not, registered or recognised under any law in force in the Kolhapur State and repealed by this Order shall be deemed to have been constituted, appointed, registered or recognised under the corresponding enactment extended to the Kolhapur State by this Order and all proceedings pending before the said local authority, Court, Tribunal, authority, Officer or official body, immediately before the repeal of any enactment in force in the Kolhapur State shall be continued before that local authority, Court, Tribunal, authority, officer or official body and that local authority, Court, Tribunal, authority, officer or official body shall continue to have for the purposes of the said proceedings all jurisdiction and powers and shall be subject to the same control, superintendence, appellate, revisional or otherwise, under the corresponding law extended under this Order to the Kolhapur State as if that local authority, Court, Tribunal, authority, officer or official body was constituted or appointed under the corresponding law so extended.

7. *Continuance of taxes, duties, fees, etc.*—Any taxes, duties, cesses, or fees which immediately before the coming into force of this Order were being levied under any enactments in force in the Kolhapur State repealed by paragraph 5 shall continue to be levied under the corresponding enactments extended to the Kolhapur State under paragraph 3 until provision to the contrary is made by a competent authority.

8. *Saving of limitation.*—Notwithstanding anything contained in this Order, if the period of limitation prescribed by the Indian Limitation Act, 1908 (IX of 1908), for any suit, appeal or application is less than the period prescribed by any corresponding law in force in the Kolhapur State immediately before the commencement of this Order, such suit, appeal or application may be instituted within two years next after the date of the commencement of this Order or within the period prescribed by such corresponding law, whichever period first expires.

9. *Removal of difficulties.*—(1) The Provincial Government may from time to time by order published in the Official Gazette make such provisions as appear to it to be necessary or expedient—

(a) for bringing the provisions of the enactments extended to, the Kolhapur State under this Order into effective operations;

(b) for making omissions from, additions to the enactments specified in the Schedule or making any adaptations and modifications in the provisions of such enactments and for directing that any such enactment shall cease to apply to the Kolhapur State; and

(c) for removing difficulties arising in connection with the application of such enactments to, or operation or enforcement thereof, in areas of the Kolhapur State.

(2) Any order made under this paragraph may be made so as to be retrospective to any date not earlier than the date of the commencement of this Order.

10. *Continuation of Digest of Hindu Law.*—Notwithstanding anything contained in this Order, the provisions of the Rules (Digest) of Hindu Law, 1920,

in force in the Kolhapur State immediately before the appointed day shall continue to be in force and have effect in the State, until provision to the contrary is made by a competent authority.

11. *Construction of law.*—For the purpose of facilitating the application of any provisions of any enactment extended to the Kolhapur State under paragraph 3, any Court, Tribunal, or authority may construe the same and any notifications, orders, schemes, rules, forms or by-laws thereunder with such alterations, not affecting the substance, as may be necessary or proper to adapt them to the matter before the Court, Tribunal or authority.

12. *Decision of Provincial Government final regarding interpretation.*—If any doubt arises regarding the interpretation of any of the provisions of this Order with respect to the application of any enactment hereby extended to the Kolhapur State or the repeal of any enactment hereby repealed or the continuance of jurisdiction or powers of any local authority, authority, officer, official body, or the registration or recognition of any association, whether incorporated or not, or the continuance or levy of any taxes, duties, cesses, or fees, or any other matter provided by this order, the decision of the Provincial Government shall be final and conclusive and shall not be liable to be questioned in any Court.

SCHEDULE.

PART I.

Central Acts.

- The Secretaries to Government Act, 1834 (II of 1834).
- The Interest Act, 1839 (XXXII of 1839).
- The Indian Slavery Act, 1843 (V of 1843).
- The Judicial Officers' Protection Act, 1850 (XVIII of 1850).
- The Caste Disabilities Removal Act, 1850 (XXI of 1850).
- The Public Servants (Inquiries) Act, 1850 (XXXVII of 1850).
- The Legal Representatives' Suits Act, 1855 (XII of 1855).
- The Indian Fatal Accidents Act, 1855 (XIII of 1855).
- The Indian Bills of Lading Act, 1856 (IX of 1856).
- The Hindu Widows' Re-marriage Act, 1856 (XV of 1856).
- The Societies Registration Act, 1860 (XXI of 1860).
- The Indian Penal Code (XLV of 1860).
- The Government Seal Act, 1862 (I of 1862).
- The Native Converts' Marriage Disruption Act, 1866 (XXI of 1866).
- The Bombay High Court (Letters Patent) Act, 1866 (XXIII of 1866).
- The Acting Judges Act, 1867 (I of 1867).
- The Press and Registration of Newspapers Act, 1867 (XXV of 1867).
- The Indian Divorce Act, 1869 (XIV of 1869).
- The Cattle Trespass Act, 1871 (I of 1871).
- The Pensions Act, 1871 (XXIII of 1871).
- The Indian Evidence Act, 1872 (I of 1872).
- The Special Marriage Act, 1872 (III of 1872).
- The Indian Contract Act, 1872 (IX of 1872).
- The Indian Christian Marriage Act, 1872 (XV of 1872).

SCHEDULE—*contd.*

- The Government Savings Bank Act, 1873 (V of 1873).
The Indian Oaths Act, 1873 (X of 1873).
The European Vagrancy Act, 1874 (IX of 1874).
The Indian Majority Act, 1875 (IX of 1875).
The Indian Law Reports Act, 1875 (XVIII of 1875).
The Dramatic Performances Act, 1876 (XIX of 1876).
The Specific Relief Act, 1877 (I of 1877).
The Indian Treasure-trove Act, 1878 (VI of 1878).
The Indian Arms Act, 1878 (XI of 1878).
The Legal Practitioners Act, 1879 (XVIII of 1879).
The Negotiable Instruments Act, 1881 (XXVI of 1881).
The Indian Trusts Act, 1882 (II of 1882).
The Transfer of Property Act, 1882 (IV of 1882).
The Indian Easements Act, 1882 (V of 1882).
The Powers-of-Attorney Act, 1882 (VII of 1882).
The Land Improvement Loans Act, 1883 (XIX of 1883).
The Indian Explosives Act, 1884 (IV of 1884).
The Agriculturists' Loans Act, 1884 (XII of 1884).
The Indian Telegraph Act, 1885 (XIII of 1885).
The Births, Deaths and Marriages Registration Act, 1886 (VI of 1886).
The Suits Valuation Act, 1887 (VII of 1887).
The Provincial Small Cause Courts Act, 1887 (IX of 1887).
The Indian Merchandise Marks Act, 1889 (IV of 1889).
The Revenue Recovery Act, 1890 (I of 1890).
The Charitable Endowments Act, 1890 (VI of 1890).
The Guardians and Wards Act, 1890 (VIII of 1890).
The Indian Railways Act, 1890 (IX of 1890).
The Prevention of Cruelty to Animals Act, 1890 (XI of 1890).
The Bankers' Books Evidence Act, 1891 (XVIII of 1891).
The Partition Act, 1893 (IV of 1893).
The Land Acquisition Act, 1894 (I of 1894).
The Prisons Act, 1894 (IX of 1894).
The Crown Grants Act, 1895 (XV of 1895).
The Epidemic Diseases Act, 1897 (III of 1897).
The Indian Fisheries Act, 1897 (IV of 1897).
The Reformatory Schools Act, 1897 (VIII of 1897).
The General Clauses Act, 1897 (X of 1897).
The Lepers Act, 1898 (III of 1898).
The Code of Criminal Procedure, 1898 (V of 1898).
The Indian Post Office Act, 1898 (VI of 1898).
The Glanders and Farcy Act, 1899 (XIII of 1899).
The Prisoners Act, 1900 (III of 1900).
The Indian Extradition Act, 1903 (XV of 1903).
The Ancient Monuments Preservation Act, 1904 (VII of 1904).
The Indian Coinage Act, 1906 (III of 1906).
The Code of Civil Procedure, 1908 (V of 1908).
The Explosive Substances Act, 1908 (VI of 1908).
The Indian Limitation Act, 1908 (IX of 1908).
The Indian Criminal Law Amendment Act, 1908 (XIV of 1908).
The Indian Registration Act, 1908 (XVI of 1908).

SCHEDULE—*contd.*

- The Whipping Act, 1909 (IV of 1909).
The Indian Electricity Act, 1910 (IX of 1910).
The Indian Patents and Designs Act, 1911 (II of 1911).
The Indian Army Act, 1911 (VIII of 1911).
The Prevention of Seditious Meetings Act, 1911 (X of 1911).
The Indian Lunacy Act, 1912 (IV of 1912).
The Administrator General's Act, 1913 (III of 1913).
The Mussalman Wakf Validating Act, 1913 (VI of 1913).
The Indian Companies Act, 1913 (VII of 1913).
The Destructive Insects and Pests Act, 1914 (II of 1914).
The Indian Copyright Act, 1914 (III of 1914).
The Local Authorities Loans Act, 1914 (IX of 1914).
The Indian Medical Degrees Act, 1916 (VII of 1916).
The Hindu Disposition of Property Act, 1916 (XV of 1916).
Inland Steam Vessels Act, 1917 (I of 1917).
The Destruction of Records Act, 1917 (V of 1917).
The Post Office Cash Certificates Act, 1917 (XVIII of 1917).
The Cinematograph Act, 1918 (II of 1918).
The Usurious Loans Act, 1918 (X of 1918).
The Local Authorities Pensions and Gratuities Act, 1919 (I of 1919).
The Poisons Act, 1919 (XII of 1919).
The Provincial Insolvency Act, 1920 (V of 1920).
The Indian Securities Act, 1920 (X of 1920).
The Charitable and Religious Trusts Act, 1920 (XIV of 1920).
The Identification of Prisoners Act, 1920 (XXXIII of 1920).
The Indian Passport Act, 1920 (XXXIV of 1920).
The Indian Elections Offences and Inquiries Act, 1920 (XXXIX of 1920).
The Imperial Bank of India Act, 1920 (XLVII of 1920).
The Indian Emigration Act, 1922 (VII of 1922).
The Cotton Transport Act, 1923 (III of 1923).
The Indian Mines Act, 1923 (IV of 1923).
The Indian Boilers Act, 1923 (V of 1923).
The Workmen's Compensation Act, 1923 (VIII of 1923).
The Indian Cotton Cess Act, 1923 (XIV of 1923).
The Indian Official Secrets Act, 1923 (XIX of 1923).
The Mussalman Wakf Act, 1923 (XLII of 1923).
The Central Board of Revenue Act, 1924 (IV of 1924).
The Criminal Tribes Act, 1924 (VI of 1924).
The Indian Soldiers (Litigation) Act, 1925 (IV of 1925).
The Cotton Ginning and Pressing Factories Act, 1925 (XII of 1925).
The Provident Funds Act, 1925 (XIX of 1925).
The Indian Succession Act, 1925 (XXXIX of 1925).
The Contempt of Courts Act, 1926 (XII of 1926).
The Indian Trade Unions Act, 1926 (XVI of 1926).
The Indian Bar Council's Act, 1926 (XXXVIII of 1926).
The Indian Forest Act, 1927 (XVI of 1927).
The Hindu Inheritance (Removal of Disabilities) Act, 1928 (XII of 1928).
The Hindu Law of Inheritance (Amendment) Act, 1929 (II of 1929).
The Child Marriage Restraint Act, 1929 (XIX of 1929).
The Dangerous Drugs Act, 1930 (II of 1930).
The Indian Sale of Goods Act, 1930 (III of 1930).

SCHEDULE—*contd.*

- The Hindu Gains of Learning Act, 1930 (XXX of 1930).
 The Mussalman Wakf Validating Act, 1930 (XXXII of 1930).
 The Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931).
 The Indian Partnership Act, 1932 (IX of 1932).
 The Sugar Industry (Protection) Act, 1932 (XIII of 1932).
 The Indian Air Force Act, 1932 (XIV of 1932).
 The Port Haj Committees Act, 1932 (XX of 1932).
 The Children (Pledging of Labour) Act, 1933 (II of 1933).
 The Indian Medical Council Act, 1933 (XXVII of 1933).
 The Reserve Bank of India Act, 1934 (II of 1934).
 The Khaddar (Name Protection) Act, 1934 (VIII of 1934).
 The Sugarcane Act, 1934 (XV of 1934).
 The Indian Aircraft Act, 1934 (XXII of 1934).
 The Factories Act, 1934 (XXV of 1934).
 The Petroleum Act, 1934 (XXX of 1934).
 The Indian Tariff Act, 1934 (XXXII of 1934).
 The Parsi Marriage and Divorce Act, 1936 (III of 1936).
 The Payment of Wages Act, 1936 (IV of 1936).
 The Agricultural Produce (Grading and Marking) Act, 1937 (I of 1937).
 The Hindu Women's Rights to Property Act, 1937 (XVIII of 1937).
 The Muslim Personal Law (Shariat) Application Act, 1937 (XXVI of 1937).
 The Insurance Act, 1938 (IV of 1938).
 The Manœuvres, Field Firing and Artillery Practice Act, 1938 (V of 1938).
 The Employers' Liability Act, 1938 (XXIV of 1938).
 The Employment of Children Act, 1938 (XXVI of 1938).
 The Motor Vehicles Act, 1939 (IV of 1939).
 The Dissolution of Muslim Marriages Act, 1939 (VIII of 1939).
 The Standards of Weight Act, 1939 (IX of 1939).
 The Registration of Foreigners Act, 1939 (XVI of 1939).
 The Commercial Documents Evidence Act, 1939 (XVI of 1939).
 The Trade Marks Act, 1940 (V of 1940).
 The Arbitration Act, 1940 (X of 1940).
 The Drugs Act, 1940 (XXIII of 1940).
 The Mines Maternity Benefit Act, 1941 (XEX of 1941).
 The Professors Tax Limitation Act, 1941 (XX of 1941).
 The Multi-Unit Co-operative Societies Act, 1942 (VI of 1942).
 The Industrial Statistics Act, 1942 (XIX of 1942).
 The Reprocity Act, 1942 (IX of 1943).
 The Indian Oil seeds Committee Act, 1946 (IX of 1946).
 The Industrial Employment (Standing Orders) Act, 1946 (XX of 1946).
 The Banking Companies (Restoration of Branches) Act, 1946 (XXVII of 1946).
 The Foreigners Act, 1946 (XXXI of 1946).
 The Prevention of Corruption Act, 1947 (II of 1947).
 The Industrial Disputes Act, 1947 (XIV of 1947).
 The Armed Forces (Emergency Duties) Act, 1947 (XV of 1947).
 The Imports and Exports (Control) Act, 1947 (XVIII of 1947).
 The Antiquities (Export Control) Act, 1947 (XXXII of 1947).
 The Armed Forces (Special Powers) Act, 1948 (III of 1948).
 The Pharmacy Act, 1948 (VIII of 1948).
 The Minimum Wages Act, 1948 (XI of 1948).
 The Employees State Insurance Act, 1948 (XXIV of 1948).
 The Banking Companies (Control) Ordinance 1948 (Ordinance No. XXV of 1948).

Bombay Acts.

- The Criminal Courts (Substitution of letter for summons) Regulation, 1827 (XIII of 1827).
- The Markets and Fairs Act, 1862 (IV of 1862).
- The Bombay High Court (Letters Patent) Act, 1866 (XXIII of 1866).
- The Bombay Village Police Act, 1867 (VIII of 1867).
- The Bombay Ferries Act, 1868 (II of 1868).
- The Bombay Civil Courts Act, 1869 (XIV of 1869).
- The Civil Jails Act, 1874 (II of 1874).
- The Tolls on Roads and Bridges Act, 1875 (III of 1875).
- The Bombay Revenue Jurisdiction Act, 1876 (X of 1876).
- The Bombay Vaccination Act, 1877 (I of 1877).
- The Bombay Land Revenue Code, 1879 (V of 1879).
- The Bombay Irrigation Act, 1879 (VII of 1879).
- The Bombay Public Authorities Seals Act, 1883 (V of 1883).
- The Bombay Prevention of Gambling Act, 1887 (IV of 1887).
- The Bombay Village Sanitation Act, 1889 (I of 1889).
- The Bombay District Police Act, 1890 (IV of 1890).
- The Bombay Municipal Servants Act, 1890 (V of 1890).
- The Bombay District Municipal Act, 1901 (III of 1901).
- The Bombay General Clauses Act, 1904 (I of 1904).
- The Bombay Court of Wards Act, 1905 (I of 1905).
- The Mamlatdars' Courts Act, 1906 (II of 1906).
- The Bombay Medical Act, 1912 (VI of 1912).
- The Bombay Town Planning Act, 1915 (I of 1915).
- The Bombay Public Conveyances Act, 1920 (VII of 1920).
- The Bombay Local Boards Act, 1923 (VI of 1923).
- The Bombay Prevention of Prostitution Act, 1923 (XI of 1923).
- The Bombay Children Act, 1924 (XIII of 1924).
- The Bombay Prevention of Adulteration Act, 1925 (V of 1925).
- The Bombay Co-operative Societies Act, 1925 (VII of 1925).
- The Bombay Securities Contracts Control Act, 1925 (VIII of 1925).
- The Invalidation of Hindu Ceremonial Emoluments Act, 1926 (XI of 1926).
- The Bombay Non-Agriculturists' Loans Act, 1928 (III of 1928).
- The Bombay Maternity Benefit Act, 1929 (VII of 1929).
- The Bombay Borstal Schools Act, 1929 (XVII of 1929).
- The Bombay Local Fund Audit Act, 1930 (XXV of 1930).
- The Bombay Finance Act, 1932 (II of 1932).
- The Bombay Cotton Contracts Act, 1932 (IV of 1932).
- The Bombay Village Panchayats Act, 1933 (VI of 1933).
- The Bombay Live-stock Improvement Act, 1933 (XXII of 1933).
- The Bombay Trade Disputes Conciliation Act, 1934 (IX of 1934).
- The Bombay Devadasis Protection Act, 1934 (X of 1934).
- The Bombay Nurses, Midwives and Health Visitors Registration Act, 1935 (VII of 1935).
- The Bombay Public Trust Registration Act, 1935 (XXV of 1935).
- The Bombay Motor Vehicles Tax Act, 1935 (XXXIV of 1935).
- The Bombay Famine Relief Fund Act, 1936 (XIX of 1936).
- The Parsi Public Trusts Registration Act, 1936 (XXIII of 1936).
- The Bombay Harijan Temple Worship (Removal of Disabilities) Act, 1938 (XI of 1938).

- The Bombay Probation of Offenders Act, 1938 (XIX of 1938).
 The Bombay Medical Practitioners' Act, 1938 (XXVI of 1938).
 The Bombay Revenue Tribunal Act, 1939 (XII of 1939).
 The Bombay Agricultural Produce Markets Act, 1939 (XXII of 1939).
 The Bombay Improvement Schemes Act, 1942 (XXVIII of 1942).
 The Bombay Cotton Control Act, 1942 (XXX of 1942).
 The Bombay Growth of Foodcrops Act, 1944 (VIII of 1944).
 The Bombay Beggars Act, 1945 (XXIII of 1945).
 The Bombay Sales of Motor Spirits Taxation Act, 1946 (VI of 1946).
 The Bombay Electricity (Surcharge) Act, 1946 (XIX of 1946).
 The Bombay Electricity (Emergency Powers) Act, 1946 (XX of 1946).
 The Bombay Essential Commodities and Cattle (Control) Act, 1946 (XXII of 1946).
 The Essential Supplies (Temporary Powers) Act, 1946 (XXIV of 1946).
 The Bombay Prevention of Hindu Bigamous Marriages Act, 1946 (XXV of 1946).
 The Bombay Home Guards Act, 1947 (III of 1947).
 The Bombay Public Security Measures Act, 1947 (VI of 1947).
 The Bombay Harijan (Removal of Social Disabilities) Act, 1946 (X of 1947).
 The Bombay Industrial Relations Act, 1946 (XI of 1947).
 The Bombay Hindu Divorce Act, 1947 (XXII of 1947).
 The Bombay Harijan Temple Entry Act, 1947 (XXXV of 1947).
 The Essential Supplies (Temporary Powers) and Essential Commodities and Cattle (Control) (Enhancement of Penalties) Act, 1947 (XXXVI of 1947).
 The Bombay Agricultural Pests and Diseases Act, 1947 (XLIII of 1947).
 The Bombay Habitual Offenders Restriction Act, 1947 (LI of 1947).
 The Bombay Beggars (Repeal and Re-enactment) Act, 1947 (LIII of 1947).
 The Bombay Warehouses Act, 1947 (LVI of 1947).
 The Bombay Rents, Hotel and Lodging House Rates Control Act, 1947 (LVII of 1947).
 The Bombay Rationing (Preparatory and Continuance) Measures Act, 1947 (LVIII of 1947).
 The Bombay Primary Education Act, 1947 (LXI of 1947).
 The Bombay Prevention of Fragmentation and Consolidation of Holdings Act, 1947 (LXII of 1947).
 The Bombay Forward Contracts Control Act, 1947 (LXIV of 1947).
 The Bombay Growth of Foodcrops (Repeal and Re-enactment) Act, 1948 (II of 1948).
 The Bombay Sales of Motor Spirit Taxation (Repeal and Re-enactment) Act, 1948 (IX of 1948).
 The Bombay Refugee Act, 1948 (XXII of 1948).
 The Bombay Land Improvement Schemes (Repeal Re-enactment) Act, 1948 (XXIX of 1948).
 The Bombay Building (Control of Erection) Act, 1948 (XXXI of 1948).

PART II.

Acts to come into force on the 1st May 1949.

- The Court-fees Act, 1870 (VII of 1870).
 The Opium Act, 1878 (I of 1878).
 The Indian Stamp Act, 1899 (II of 1899).
 The Dangerous Drugs Act, 1930 (II of 1930).
 The Central Excises and Salt Act, 1944 (I of 1944).

The Bombay Abkari Act, 1878 (V of 1878).
 The Bombay Pleaders Act, 1920 (XVII of 1920).
 The Bombay Entertainments Duty Act, 1923 (I of 1923).
 The Bombay Weights and Measures Act, 1932 (XV of 1932).
 The Bombay Opium Smoking Act, 1936 (XX of 1936).
 The Bombay Shops and Establishments Act, 1939 (XXIV of 1939).
 The Bombay Tenancy Act, 1939 (XXIX of 1939).
 The Bombay Agricultural Debtors Relief Act, 1947 (XXVIII of 1947).
 The Bombay Molasses Act, 1947 (XXX of 1947).
 The Bombay Money-lenders Act, 1946 (XXXI of 1947).

No. 4384/46-F-IV.—In exercise of the powers conferred by paragraph 3 of the Administration of the Kolhapur State Order, the Government of Bombay is pleased to appoint Mr. V. Nanjappa, I.C.S., to be the Chief Administrator of the Kolhapur State, who shall be in charge of the executive administration of the entire State inclusive of the Jahagirs, with effect from the 1st day of March 1949.

No. 4384/46-F-V.—In exercise of the powers conferred by section 8 of the Bombay Land Revenue Code, 1879 (Bom. V of 1879) read with paragraph 3 of the Kolhapur State (Application of Laws) Order, 1949, and in supersession of all previous notifications in that behalf the Government of Bombay is pleased to appoint Mr. V. Nanjappa, I.C.S., to be the Collector of the Kolhapur State with effect from 1st March 1949.

No. 4384/46-F-VI.—In pursuance of the provisions of sub-section (J) of section 10 of the Code of Criminal Procedure, 1898, read with paragraph 3 of the Kolhapur State (Application of Laws) Order, 1949, and in supersession of all previous notifications in this behalf, the Government of Bombay is pleased to appoint Mr. V. Nanjappa, I.C.S., to be the District Magistrate for the Kolhapur State.

No. 4384/46-F-VII.—In exercise of the powers conferred by sub-paragraph 2 of paragraph 3 of the Administration of the Kolhapur State Order, 1949, the Government of Bombay is pleased to appoint Mr. P. B. Patil and Mr. G. B. Dehmukh to be the Administrators for the entire State, inclusive of the Jahagirs and to direct that they shall exercise such powers and perform such duties as may be assigned to them by the Chief Administrator.

No. 4384/46-F-VIII.—In pursuance of the provisions of sub-section (2) of section 10 of the Code of Criminal Procedure, 1898, read with paragraph 3 of the Kolhapur State (Application of Laws) Order, 1949, the Government of Bombay is pleased to appoint Mr. P. B. Patil to be the Additional District Magistrate for the Kolhapur State and to direct that he shall exercise all the powers of a District Magistrate under the said Code and under any other law for the time being in force in the said State.

By order of the Governor of Bombay,

M. D. BHAT
 Chief Secretary to Government.